Dear

Subject: Call for Expressions of Interest for nomination on the Expert/Working Groups in the Food Safety and Standards Authority of India - Reg.

The Food Safety and Standards Authority of India (FSSAI) has been established under the Food Safety and Standards Act, 2006 with the mandate for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

2. The Food Authority is in the process of constituting Expert/Working Groups for development of Standards for new Food Products or re-visting the existing Standards for different categories of food commodities which are not covered under the scope of existing Scientific Panels. Accordingly, the FSSAI is looking for suitable experts in the following areas for which Working Groups are proposed to to be constituted by the Authority:

(i) Alcoholic Beverages;
(ii) Caffeinated Drinks;
(iii) Cereals, Pulses and Legume and their products (including bakery products);
(iv) Food Fortification;
(v) Fruits and Vegetables and their products (including dried fruits and nuts);
(vi) Meat and Meat products (Meat, poultry and their products);
(vii) Milk and Milk Products;
(viii) Non-Alcoholic beverages;
(ix) Oils and Fats;
(x) Salt, Spices and Condiments;
(xi) Sweets, Sweeteners, Confectionery and Honey, and
(xii) Water

3. The Authority is looking for independent scientific opinion and contribution by the members of the Working Group in their individual capacity and not as representatives of any institution or scientific body. The Expert/ Working Groups
invariably meet once or twice a month, for one or two days, to accomplish the task in hand. As such, participation in the Working Groups would be on part time basis, the member being requested to attend as and when required. A scientist/ professional, expert, once selected for nomination on the Working Group, is statutorily required to declare his/ her personal interest in the items under consideration of the Working Group. The cost of travel and other incidentals would be reimbursed by the Food Authority in addition to payment of sitting fee of Rs. 2000/- per day or part thereof. A copy of the document titled “Call for Expressions of Interest” is enclosed for ready reference.

4. You are requested to circulate this communication to scientists/ professionals/ experts in your organisation or forward the above details to them so as to reach out to the maximum number of experts who may wish to be associated with the task, and they may apply for nomination for the relevant Working Groups. You are also requested to nominate suitable individual experts who, in your opinion, can contribute to the working of the Authority. The proforma for application and other details can be seen on the website www.fssai.gov.in.

With regards,

Yours Sincerely,

(Y.S. Malik)
Call for
Expressions of Interest
for nomination on the
Working Groups of the Food Authority

The Food Safety and Standards Authority of India (FSSAI) has been established under the Food Safety and Standards Act, 2006 with the mandate for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

2. The Authority is primarily responsible for laying down science-based standards for different categories of food products/items, ingredients, additives, preservatives etc. The FSS Act provides for constitution of a Scientific Committee and different Scientific Panels for the purpose. The process of development of a Standard is driven by the principle of Food Safety and involves risk assessment. The process involves deliberations by the Expert/ Working Groups/ Scientific Panels constituted for the product categories and laying down the standard(s); which are validated/ approved by the Scientific Committee and finally approved by the Food Authority before the process of issue of draft notification(s) of the Standards/ Regulation is initiated for inviting public comments, followed by a final notification.

3. The existing food standards have been largely imported from the Prevention of Food Adulteration Act, which need to be re-visited for bringing the same in line with the latest science and international standards, besides development of fresh vertical standards for new food items. Though the Authority has constituted a total of 09 Scientific Panels, however, observing that a number of food categories are not covered within the scope of the existing Scientific Panels, it has been decided to constitute a total of 12 Expert/ Working Groups for development of Standards in the following broad food categories:

(i) Alcoholic Beverages;
(ii) Caffeinated Drinks;
(iii) Cereals, Pulses and Legume and their products (including bakery products);
(iv) Food Fortification;
(v) Fruits and Vegetables and their products (including dried Fruits and Nuts);
(vi) Meat and Meat products (Meat, Poultry and their products);
(vii) Milk and Milk Products;
(viii) Non-alcoholic beverages;
(ix) Oils and Fats;
(x) Salt, Spices and Condiments;
(xi) Sweets, Sweeteners, Confectionery and Honey; and
(xii) Water

4. The above Expert/ Working Groups comprise the professionals/ scientists/ subject experts, who have acquired knowledge, experience and expertise in the specific domain. The members on the Expert Working Groups may be on the faculty/ staff/rolls of Universities, Academic and Research institutions, retired individuals recognized for their outstanding knowledge/ expertise in the subject area. However, it may not be feasible to nominate such of domain experts on these Expert Working Groups as are in employment of any Industry, as it may be perceived as conflict of interest. However, the Expert Working Group may associate such professionals in the employment of industry for knowledge sharing, but without any say in decision-making, as special invitees for one or two meetings.

5. The Food Authority follows a transparent, objective and rigorous selection procedure for short-listing the most suitable and outstanding individuals who can contribute significantly to the working of the Authority and provide a scientific basis to its decisions. The final recommendations for nomination of members will be made by an internal committee on the basis of their outstanding scientific reputation, ability and willingness to contribute to the working of the Authority and provide independent scientific advice on issues related to food safety and standards by participation. Based on recommendations of the aforesaid Committee, the Authority will select the members of various Working Groups.

6. It is proposed to nominate a minimum of 05 expert members on each of the Working Groups. This number may go up depending on requirements. Members nominated on the Working Groups would need to undertake periodic visits to New Delhi where the meetings of the Working Groups will be held and a commitment to devote time and resources for the deliberations of the Group. Scientists/ Experts/ Professionals participate in their individual capacities and are required to avoid conflicts of interest. The Food Authority meets the travel and lodging expenses of members as per approved rates, in addition to a token sitting fee of Rs. 2000/- per day or part thereof.

7. Accordingly, this is a call for invitation of Expressions of Interest from the Subject Experts/ Scientists/ Professionals with outstanding records / achievements to their credit in the field of food science and subjects relevant to the Working Groups, for nomination as members of the Working Groups for a period of one year, which may be renewed further depending upon the exigencies of work. Existing members of the
Scientific Panels & Scientific Committee are also eligible to apply. The members of the Working Groups are to be appointed in accordance with section 14 (5) of the FSS Act, 2006 and shall consist of independent scientific experts only.

**How to Apply?**

8. Interested persons are invited to submit their applications in the proforma available at [www.fssai.gov.in](http://www.fssai.gov.in). The scientists so selected for the Working Groups will be working in their individual capacity as subject experts and not represent the organization, if any, for which they may be working.

9. **The last date of submission of applications is 10th March, 2015.**

10. Applications may be sent to Dr. Meenakshi Singh, **Scientist (Standards)**, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002, Email: meenakshi15@nic.in; standards@fssai.gov.in, Phone No. 011-23237421.

11. Scientists/Professionals/ Experts are encouraged to suggest suitable candidates or forward the above details to them so that there is maximum dissemination of information and wider participation by the Scientific Community.
Call for Expression of Interest for Experts of the Working Groups in the Food Safety and standards Authority of India
Ref.: F.No.65/SP & SC/Standards/2012-FSSAI

All * relevant fields must be duly completed.
Candidates should complete all parts of the form.

(1) Name:
   E-mail*:

(2) Address for correspondence*: (FSSAI should be informed of any address change)
   Street Address*:
   Postal code*: Town*:
   Country*:
   Telephone Number*:
   Mobile phone number:
   E-mail address *:
   Alternative Email address:

(3) Date of birth* : ___ / ___ / ____ (Day / Month / Year)

(4) Gender* :
   □ Male □ Female

(5) Nationality* :

(6) Language known Proficiently*:
   □ English □ Hindi □ Others (specify)

(7) Main field(s) of expertise*

<table>
<thead>
<tr>
<th>Field</th>
<th>Main Area</th>
<th>Additional information</th>
</tr>
</thead>
<tbody>
<tr>
<td>Expertise 1</td>
<td></td>
<td>Max 50 words</td>
</tr>
<tr>
<td>Expertise 2</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Expertise 3</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Expertise 4</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Expertise 5</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
(8) Employment record*: State only the activities most relevant to the Working Groups for which application is being submitted starting with your most recent occupation.

<table>
<thead>
<tr>
<th>Title of the present / last position held</th>
<th>Name of the Organisation, place</th>
</tr>
</thead>
<tbody>
<tr>
<td>Duration for which the post was held</td>
<td>From: Month/Year</td>
</tr>
<tr>
<td>(Years, Months)</td>
<td>To: Month/Year</td>
</tr>
<tr>
<td>Description of the tasks and responsibilities (max. 250 words):</td>
<td></td>
</tr>
</tbody>
</table>

(9) Relevant experience*: Give details of competence in the following fields with task accomplished and projects completed/ under way.

<table>
<thead>
<tr>
<th>Experience in carrying out and providing scientific risk assessment and advice:</th>
</tr>
</thead>
<tbody>
<tr>
<td>Experience in peer-reviewing scientific work, editorship, reports, editorial boards, industry reports, articles:</td>
</tr>
<tr>
<td>Participation in advisory committees (specify if also as Chair):</td>
</tr>
<tr>
<td>International experience:</td>
</tr>
</tbody>
</table>
Experience as a Rapporteur (number of prepared documents, type of prepared documents):

Experience of presentation of scientific issues /communication skills/teaching:

The above need to be supported by documented cases/projects/papers/brief details of which may be enclosed separately.

(10) Education*: University degrees

<table>
<thead>
<tr>
<th>Name and place of the awarding body</th>
<th>Name of the institution</th>
<th>Duration of studies</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>From:</td>
</tr>
<tr>
<td></td>
<td></td>
<td>To:</td>
</tr>
</tbody>
</table>

Degree obtained with class
Other academic distinctions obtained
Discipline/Specialisation

(11) State any other relevant facts: State any significant fact, in particular proof of your scientific excellence, not included in the previous sections which you believe will serve in the evaluation of your record.

Attach separate sheets.

Max. 500 words
PUBLICATIONS: IN ORDER OF RELEVANCE TO FSSAI, ANY MAJOR PUBLICATIONS WHERE YOU HAVE BEEN THE LEADING AUTHOR (FULL REFERENCE WITH ORIGINAL TITLE)

(12) Availability to attend meetings (mainly held in Delhi)*:
In case you are appointed as a Member of a Working Group, would you be able to attend 6 – 8 plenary meetings per year: □ YES  □ NO

If not indicate how many:

(13) Information on direct or indirect interests of relevance to the mandate of the Authority:-

(1) Direct interests (financial benefits arising from, for example, employment, contract work, investments, fees etc.)

(2) Indirect interests (indirect financial, e.g., grants, sponsorships, or other kind of benefits):

(3) Interests deriving from the professional activities of the Member and his/her close family Members:
(4) Any membership role or affiliation in organizations/bodies/club with an interest in the working of the Authority:

(5) Other interests or facts that the undersigned considers pertinent:

Guidelines for Annual Declaration of Interest

- Any financial interests or benefits, including holding of stocks and shares, equity, bonds, partnership or property interests relevant to the Authority’s mandate. Financial interests connected with a pension or investment scheme contracted prior to membership and/or interests in unit trusts or similar arrangements would not, in principle, be of particular interest, providing that the Member has no influence on financial management.

- Professional experience in the last five years in a field relevant to the Authority’s mandate. This should include all work, irrespective of whether the activities have been subject to regular or occasional remuneration (Board membership, executive or non-executive directorship, employment, consultancy, contractual interests, and traineeship).

- Interests the member may have had in the past or ongoing legal proceedings relevant to the Authority’s mandate, with an indication of their implications, are to be declared.

- All assistance and support received by private and public undertakings or bodies are to be declared, where they are associated with direct or indirect pecuniary or material benefit and which have a bearing on the topic of the Working Group. These include grants for study or research, fellowships or sponsorships for the last 5 years.

- Participation in public interest groups, professional societies, clubs and organizations which may have an agenda relevant to the Authority’s mandate is to be declared. The role and position held is to be set out clearly.

- Close family member includes spouse or partner and dependent children living in the same household.

- When declaring interests, member should consider statements of personal opinion on issues relevant to the questions addressed by the Food Authority (e.g. Publications, public statements); employment or family (e.g. the possibility of any indirect advantage or any
likelihood of pressure could arise from the member's employer, business associates or immediate family members).

- The Food Authority recognizes that scientific expertise underpins the fulfillment of its mandate and tasks and that the quality of such expertise is inherently based on prior experience. An "interest" declared is not automatically considered to be a conflict of interest. Interests of an intellectual nature are considered as indispensable to safeguard the quality and overall balanced objectivity of the scientific work.

- The details of interests declared may be kept confidential by the Food Authority unless its disclosure is necessary to establish objectivity and independence of the Member involved.

**DECLARATION:**

1. I declare that the information provided above is true and complete.

2. I undertake to produce on request documents to support my expression of interest and accept that failure to do so may invalidate my application.

**Date and Signature:**________________________